CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 159 of 2012

(Arising out of Order-in-Appeal No. YDB/253/Th-I/2011 dated 03.11.2011 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone -I.)

M/s Khanna Industrial Pipes Pvt. Ltd. ....Appellant
Village – Khativali, Post – Vashind,
Tal.- Shahpur, Dist.- Thane,
Maharashtra – 421 303

VERSUS

Commissioner of Central Excise, Thane-I ....Respondent
4th Floor Navprabhat Chambers Ranade Road,
Dadar (West), Mumbai – 400 028

APPERANCE:

None for the Appellant
Shri N.N. Prabhudesai, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85008 / 2021

Date of Hearing: 12.01.2021
Date of Decision: 12.01.2021

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad